

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †4971**

**TO BE ANSWERED ON THE 23<sup>RD</sup> JULY, 2019/ SHRAVANA 1, 1941 (SAKA)**

**INNER LINE PERMIT**

**†4971. DR. SWAMI SAKSHIJI MAHARAJ:  
SHRI BHOLA SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether despite having the fundamental right to move freely in any part of the country, it is required to secure Inner-Line Permit (ILP) to visit some parts of the country especially in north eastern States;**

**(b) if so, the details thereof;**

**(c) whether the Government proposes to enforce the practice of ILP in Dimapur district of Nagaland also;**

**(d) if so, the details thereof;**

**(e) whether the Government has a clear-cut policy to bring a specific area under ILP; and**

**(f) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (f): Inner Line Permit system is governed by Bengal Eastern Frontier Regulations (BEFR), 1873. As per these Regulations, Indian citizens require Inner Line Permit to visit States of Arunachal Pradesh, Mizoram and Nagaland, excluding Dimapur District. The proposal of State Government to extend Inner Line Permit system to Dimapur is under discussion with the State Government. Something could be said only when a decision is taken in this regard.**

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